

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM HON'BLE MEMBER (TECHNICAL) TMT. T.KRISHNA VALLI HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(C/ACT)/115/KOB/2024 in CP(C/ACT)/25/KOB/2023
SECTION	SEC. 244 (1) C/ACTR/W RULE 83 A
NAME OF PARTIES	REGHU VENUGOPAL AND 34 OTHERS V/S THE STANDARD TILE AND CLAY WORKS PRIVATE LIMITED AND 6 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	HARI KUMAR G NAIR , AKHIL SURESH
RESPONDENTS ADVOCATE/ PROFESSIONAL	IYER & IYER, SANKAR P PANICKAR, GOPIKA GOPINATH, ARUN CHANDY (GOVT. PLEADER),ROC.

26 JUNE 2024

O R D E R

IA(C/ACT)/115/KOB/2024 in CP(C/ACT)/25/KOB/2023

This is an IA bearing No. 115/KOB/2024 filed by the Applicants to exercise its powers of this Tribunal under the proviso to Section 244 of the Companies Act, 2013 and waive the requirement of Section 244(1)(a) of the Companies Act and allow the instant application.

Learned Counsel, Mr. Akhil Suresh appears virtually on behalf of the Applicants.

Learned Counsel, Ms. S Parvathi, Learned Counsel, Mr. Sankar P Panicker and Learned Government Pleader, Mr. Arun Chandy appears on behalf of the Respondents through virtual mode and seeks time to file reply affidavit.

All Respondents in the present IA(C/ACT)/116/KOB/2024 are at liberty to file their reply affidavit within a period of 3 weeks. Copy of the same may also be served on the Counsel appearing for the Applicants.

List the matter for further consideration on **26.07.2024**.

(2)

IA(C/ACT)/116/KOB/2024 in CP(C/ACT)/25/KOB/2023

This is an IA bearing No. 116/KOB/2024 filed by the Applicants under Rule 11 & 32 of the NCLT Rules, 2016 seeking amendment of the main CP(C/ACT)/25/KOB/2023.

Learned Counsel, Mr. Akhil Suresh appears virtually on behalf of the Applicants.

Learned Counsel, Ms. S Parvathi, Learned Counsel, Mr. Sankar P Panicker and Learned Government Pleader, Mr. Arun Chandy appears on behalf of the Respondents through virtual mode and seeks time to file reply affidavit.

All Respondents in the present IA(C/ACT)/116/KOB/2024 are at liberty to file their reply affidavit within a period of 3 weeks. Copy of the same may also be served on the Counsel appearing for the Applicants.

List the matter for further consideration on **26.07.2024**.

IA(C/ACT)/117/KOB/2024 in CP(C/ACT)/25/KOB/2023

This is an IA bearing No. 117/KOB/2024 filed by the Applicants under Section 424(2)(b) of the Companies Act, 2013 read with Rule 11 & 32 of the NCLT Rules, 2016 seeking directions against respondents 1, 2, 6 and 7 to produce some additional documents.

Learned Counsel, Mr. Akhil Suresh appears virtually on behalf of the Applicants.

Learned Counsel, Ms. S Parvathi, Learned Counsel, Mr. Sankar P Panicker and Learned Government Pleader, Mr. Arun Chandy appears on behalf of the Respondents through virtual mode and seeks time to file reply affidavit.

All Respondents in the present IA(C/ACT)/117/KOB/2024 are at liberty to file their reply affidavit within a period of 3 weeks. Copy of the same may also be served on the Counsel appearing for the Applicants.

List the matter for further consideration on **26.07.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**